

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 255/TT/2019

Subject : Petition for revision of transmission tariff of the 2001-04, 2004-09 and 2009-14 tariff periods, truing up of the tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for Agra (Power Grid)-Agra (UPPCL) 400 kV D/C Interconnection in Northern Region.

Date of Hearing : 24.8.2020

Coram : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.
& 16 Others

Parties present : Shri S.S. Raju, PGCIL
Shri Ved Prakash Rastogi, PGCIL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition is filed for revision of tariff of the 2001-04, 2004-09 and 2009-14 tariff periods, truing up of the tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period in respect of Agra (Power Grid)-Agra (UPPCL) 400 kV D/C Interconnection in Northern Region. The instant asset was put into commercial operation on 1.7.2003. He submitted that tariff for the instant asset for the 2014-19 tariff period was allowed by the Commission vide order dated 14.3.2016 in Petition No. 174/TT/2014. He submitted that the capital cost approved by the Commission in order dated 14.3.2016 is claimed in the instant petition and there is no change in the capital cost claimed. He submitted that no ACE is claimed for the instant asset during 2014-19 and 2019-24 tariff periods. He submitted that revision of tariff for the 2001-04, 2004-09 and 2009-14 tariff periods is claimed on the basis of the judgment of the APTEL dated 22.1.2007 in Appeal No. 81/2005 and judgement dated 13.6.2007 in Appeal No. 139/2006 and order of the Commission dated 18.1.2019 in Petition No. 121/2007. He further submitted that reply



to the Technical Validation letter and rejoinder to the reply of UPPCL and BRPL have been submitted.

3. After hearing the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

Sd/
(V. Sreenivas)
Deputy Chief (Law)

